

CORRIGENDUM TO FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****JOGESHWARI BREWERIES PRIVATE LIMITED OPERATING IN BEVERAGE INDUSTRY AT OMERGA MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

With reference to the Form G dated 30.09.2025, issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, and published in the newspapers namely Kesari, Marathi Language Newspaper, Kolhapur Edition and Business Standard, English Newspaper, Kolhapur and Aurangabad Edition covering Osmanabad and Pudhari, Marathi Language Newspaper, Aurangabad Edition covering Osmanabad on 01.10.2025 shall stand revised as below, and accordingly the last date for receipt of Expression of Interest is being extended from 16.10.2025 to 30.10.2025.

In view of the same, further submission of Expression of Interest by the prospective resolution applicants should be submitted to the Resolution Professional in accordance with the amended timelines for the invitation for expression of interest which stands amended and restated as under:

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Jogeshwari Breweries Private Limited CIN: U15500PN2009PTC133602 PAN: AACCCJ2521L
2.	Address of the registered office	RS NO. 286, Shinde Residency, Near Ruikar Colony, Plot No-194, Kolhapur – 416005 Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	At Manufacturing unit located at D3, MIDC, Omerga, Osmanabad, Maharashtra
5.	Installed capacity of main products/ services	30 KLPD
6.	Quantity and value of main products/ services sold in last financial year	The Business of the Corporate Debtor is non operational since 2014
7.	Number of employees/ workmen	No Employees and Workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicant by emailing at cirp.jogeshwari@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.jogeshwari@gmail.com
10.	Last date for receipt of expression of interest	30.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	09.11.2025
12.	Last date for submission of objections to provisional list	14.11.2025
13.	Date of issue of final list of prospective resolution applicants	24.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit Expression of Interest	cirp.jogeshwari@gmail.com
17.	Details of Corporate Debtor's registration status as MSME	Not MSME Registered

**Ram Singh Setia****Resolution Professional****In the matter of Jogeshwari Breweries Private Limited****Reg No. IBBI/IPA-001/IP-P01189/2018-2019/11935****Validity for Authorisation of Assignment: 31.12.2025****Address Registered with IBBI: 1004, Tower B, Celestia Spaces ,Tokershi Jivraj Road, Sewri,Off Zakaria Bunder Road ,Mumbai City,Maharashtra ,400015****Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.****Reg Email Id: setiars@gmail.com****Process Specific Email Id for correspondence: cirp.jogeshwari@gmail.com****Date: 17.10.2025, Place: Mumbai**

कार्यालय नगर पालिक निगम, रायगढ़ (छ.ग.)

क्रमांक / 7141 / न.पा.नि. / 2025

रायगढ़ दिनांक 16.10.2025

।। ई-प्रोक्वोसेन्ट निविदा आमंत्रण सूचना ।।

नगर पालिक निगम रायगढ़ द्वारा निम्नलिखित कार्य हेतु ऑनलाईन (Online) निविदा आमंत्रित की जाती है:-

क्र.	सि.नि.क्र.	कार्य का विवरण	अनुमानित लागत रु. (लाख में)	निविदा डाउनलोड करने की अंतिम तिथि
1	177874	DEVELOPMENT WORK OF KAYAGHAT MUKTIDHAM AT WARD NO. 29 (2 nd Call)	78.30	03.11.2025
2	177882	CONSTRUCTION OF DRAIN FROM NEAR KEWDABAD BUS STAND TO FREINDS COLONY NALA AT DHIMRAPUR CHOWK. (2 nd Call)	139.36	03.11.2025

उपरोक्त निर्माण कार्य की निविदा की समाप्ति शर्त, प्रोडर सचिव, विस्तृत निविदा विज्ञापन, निविदा दस्तावेज व अन्य जानकारी ई-प्रोक्वोसेन्ट वेब पोर्टल <https://eproc.cgstate.gov.in> से डाउनलोड की जा सकती है।

कार्यालय अभिलेखी, नगर पालिक निगम, रायगढ़

In fast or fragile markets, insight brings perspective.

Decode market moves with sharp, fast, expert analysis — every day with **Stocks in the News** in Business Standard.

To book your copy, SMS reaches to 57575 or email order@bsmail.in

Business Standard

Insight Out



LIC HOUSING FINANCE LTD

LIC Housing Finance Ltd.

Kolhapur Area Office, D-3, 2nd Floor, Royal Plaza, Dabholkar Corner, Kolhapur, Maharashtra- 416001.

DEMAND NOTICE

Under Section 13 (2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorised Officer of **LIC HOUSING FINANCE LTD (LICHFL)** under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices, under Section 13 (2) of the said Act, calling upon the concerned Borrower/s / Guarantors to repay the amounts mentioned in the respective Notices; within 60 days from the date of the respective Notices, as per details given below. For various reasons this notices could not be served on the concerned borrowers/property holders/guarantors. Copies of these Notices are available with the undersigned; and the concerned Borrowers/property holders/guarantors may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours. However, the Notice is hereby given to the concerned Borrowers, where necessary, to pay to **LIC Housing Finance Ltd;** within 60 days from the date of publication of this Notice the amounts indicated herein below due on the dates together with future interest at contractual rates, till the date of payment, under the loan / and other agreements and documents executed by the concerned persons. As security for the borrowers' obligations under the said agreements and documents, the following assets have been mortgaged to **LIC Housing Finance Ltd.**

Sr. No.	Name of correspondence Address of Borrowers	Particulars of Mortgage Property	Date of Demand Notice	Amount Demanded
1)	Yogesh Chandrakant Rathod/ Pushpa Chandrakant Rathod (Loan No. 620900003212/ 6209000003213)	Row bungalow unit no. tf-02 & tg-02, R.S.No.2814/c, punya-pavitra housing socieity, Mangalwar peth, b-ward, Kolhapur, tal- karveer, near bel bag, Maharashtra.416012	04/10/2025	1,44,29,528.78
2)	Padam Suresh Bhanushali/ Suresh Jayantilal Bhanushali (Loan No.620900003658/ 6209000003659)	Flat No.501, 5th Floor, R.s.no.103/3/3, Vishwakarma Apartments, Phase II, E Ward, Nagala Park, Near Khanvilkar Petrol Pump, Kolhapur, Maharashtra 416003	04/10/2025	75,15,583.59
3)	Shobhana Gopal Phaltankar/ Ajay Gopal Phaltankar (Loan No.620900003689)	Flat No.501, 1st Floor, Silver Springs, Gat No.904/1, Plot No.4, E- Ward, Raman Mala, Near Polo Ground, Kolhapur, Maharashtra 416005	04/10/2025	88,18,562.61
4)	Sambhaji Sadashiv Fate/ Sabita Sambhaji Fate (Loan No.6209000003161/ 6209000003169)	S.no.249/2a/3/1/2, Plot No. 86, Metre Colony, Vasud Road, Shivaji Nagar, Sangola, Solapur, Near Sangola College, Maharashtra 413307	04/10/2025	1,25,20,310.71
5)	Nirmala Prakash Mete/ Prakash Vilash Mete (Loan No. 6209000003722/ 6209000003795)	Gat No. 465, Hissa No.1 (4), S.no.14/567/22, Plot No.abcd, Naik Mala, Near Narendra Housing Socieity, Ichalkaranji, Tal-hatkanangale, Kolhapur,Maharashtra.416115	04/10/2025	1,44,32,254.66
6)	Nandudevi Hanumanram Choudhari/ Hanumanram Jetharam Choudhari (Loan No.620900002482/ 620900002483/ 6209000003342)	Flat No.303, R.s. No.670/2, 2nd Floor, Premkamal Apartments, B- Building, Near Bohara Market, Ichalkaranji, Tal-hatkanangle, Kolhapur, Maharashtra. 416115	04/10/2025	42,35,215.69
7)	Vishwajeet R. Abdagire (Loan No.620900003127)	Gat No.26, Plot No.42c, 49b, Cs.no.22374,22393, Bharatmata Sahakari Grihnirman Sanstha Ltd, Opp. Panchaganga Sugar Mill, Ganganagar, Kabnoor, Ichalkarnji, Kolhapur. Maharashtra.416115	04/10/2025	13,45,777.11
8)	Prathamesh Sunil Salokhe (Loan a/c No.620900002975)	Flat No.402, R.s. No.115, Plot No.6 & 7, 4th Floor, Sarojini Park, Phase II, Near Gangai Lawns, Phulewadi , Ring Road, A-ward, Kolhapur, Maharashtra.416010	04/10/2025	22,72,219.62
9)	Sujata Sanjay Shiradwade / Sanjay Shamrao Shiradwade (Loan a/c No.620900002812)	C.s.no. 9044/a/2, Laykar Galli, Opp.nutan Bank, Ichalkaranji, Tal-hatkanangale, Kolhapur, Maharashtra.416115	04/10/2025	65,12,460.64
10)	Rajaram Manku Ajagekar/ Sagar Rajaram Ajagekar (Loan No.6209000003506)	Plot No.18(Part) ,gat No.467/6, Naik Mala, Ichalkaranji, Tal-hatkanangale, Kolhapur,Maharashtra.416115	04/10/2025	43,17,422.48
11)	Prakash Annasaheb Patil/Manisha Prakash Patil (Loan a/c No.620900000921)	House No.246, Ward No.2, C.s.no.2060 & 2061, Narsoba Katta, Gavbhag, Ichalkaranji, Tal-hatkanangale, Kolhapur, Maharashtra.416115	04/10/2025	50,24,454.69
12)	Sunita Shrikant Karade/ Sandeep Shrikant Karade (Loan a/c No.620900004029)	C.s.no.395, Karade Lane, Near Kranti Mitra Mandal Chowk, Peth Vadgaon, Tal-hatkanangale, Kolhapur, Maharashtra.416112	04/10/2025	28,02,755.58
13)	Fatima Yasin Shaikh/ Yasin Shabbir Shaikh (Loan a/c No.620900003162)	Flat No.t-1, 3rd Floor, Gemstone Apartments, R.s.no.943/a/1/2a, Plot No.1, Shivaji Colony, Miraj-kupwad Road, Miraj, Dist- Sangli, Maharashtra.416436	04/10/2025	42,39,679.45
14)	Vishal Vilas Shewale/ Vilas Balwant Shewale (Loan No. 6209000002072/ 6209000003423)	R.s.no.34/3, Shriram Colony, Mouje, Tembalaivadi, E Ward, Kolhapur, Maharashtra.416005	04/10/2025	46,34,257.01
15)	Arjun Dasharath Amble Loan No.6209000002059/ 620900002682)	R.s.no.565/10(Part) , Plot No.595, C.s.no.14299/1 & 14299/2, Ichalkaranji, Tal-hatkanangale, Kolhapur, Maharashtra. 416115	04/10/2025	88,06,322.93

If the concerned Borrowers shall fail to make payment to **LIC Housing Finance Ltd** as aforesaid, then the **LIC Housing Finance Ltd** shall proceed against the above secured assets under Section 13 (4) of the Act and the applicable Rules entirely at the risks of the concerned Borrowers to the costs and consequences. The concerned Borrowers are prohibited by the SARFAESI Act to transfer the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of the **LIC Housing Finance Ltd.** Any contravention of the provisions of the SARFAESI Act will render the borrowers responsible for the offence liable to punishment and/or penalty in accordance with the SARFAESI Act.

Date : 16.10.2025
Place : Kolhapur

Sd/- Authorized Officer
LIC Housing Finance Ltd.

CORRIGENDUM TO FORM G INVITATION FOR EXPRESSION OF INTEREST FOR JOGESHWARI BREWERIES PRIVATE LIMITED
OPERATING IN BEVERAGE INDUSTRY AT OMERGA MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

With reference to the Form G dated 30.09.2025, issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, and published in the newspapers namely Kesari, Marathi Language Newspaper, Kolhapur Edition and Business Standard, English Newspaper, Kolhapur and Aurangabad Edition covering Osmanabad and Pudhari, Marathi Language Newspaper, Aurangabad Edition covering Osmanabad on 01.10.2025 shall stand revised as below, and accordingly the last date for receipt of Expression of Interest is being extended from 16.10.2025 to 30.10.2025. In view of the same, further submission of Expression of Interest by the prospective resolution applicants should be submitted to the Resolution Professional in accordance with the amended timelines for the invitation for expression of interest which stands amended and restated as under:

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN / CIN / LLP No. Jogeshwari Breweries Private Limited CIN: U15500PN2009PTC133602 PAN: AACGJ2521L
2.	Address of the registered office RS NO. 286, Shinde Residency, Near Rulkar Colony,Plot No-194, Kolhapur – 416005 Maharashtra NA
3.	URL of website NA
4.	Details of place where majority of fixed assets are located At Manufacturing unit located at D3, MIDC, Omerga, Osmanabad, Maharashtra 30 KLPD
5.	Installed capacity of main products / services The Business of the Corporate Debtor is non operational since 2014
6.	Quantity and value of main products / services sold in last financial year No Employees and Workmen
7.	Number of employees / workmen The same can be obtained by the Prospective Resolution Applicant by emailing at cirp.jogeshwari@gmail.com .
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at: The same can be obtained by the Prospective Resolution Applicants from cirp.jogeshwari@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: 30.10.2025
10.	Last date for receipt of expression of interest 09.11.2025
11.	Date of issue of provisional list of prospective resolution applicants 14.11.2025
12.	Last date for submission of objections to provisional list 24.11.2025
13.	Date of issue of final list of prospective resolution applicants 29.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 29.12.2025
15.	Last date for submission of resolution plans 29.12.2025
16.	Process email id to submit EOI cirp.jogeshwari@gmail.com
17.	Details of the corporate debtor's registration status as MSME. Not MSME Registered

Sd/- Ram Singh Setia
Resolution Professional
In the matter of Jogeshwari Breweries Private Limited
Reg No. IBBI/IPA-001/IP-P01189/2018-2019/11935
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBBI: 1004, Tower B, Celestia Spaces, Tokershi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra 400015
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: setia.rs@gmail.com
Process Specific Email id for correspondence: cirp.jogeshwari@gmail.com
Date: 17.10.2025, Place: Mumbai



Trusted Heritage Smart Future

NOTICE

Notice is hereby given that the following Share Certificates issued by the Bank are reported to have been lost, destroyed, misplaced or stolen and the registered holders thereof have applied to the Bank for the issue of duplicate share certificates.

NAME OF THE SHAREHOLDER : MERCY ANTONY		FOLIO NUMBER: M19266			
Share Certificate No.	Distinctive Numbers	No. of Shares	Share Certificate No.	Distinctive Numbers	No. of Shares
40016	1315521 - 1315620	100	89092 - 89096	8040667 - 8041092	426
40017	370198617 - 3702085	100	120393	18173288 - 18173997	710
40018	5067379 - 5067462	84			

The public are hereby warned against purchasing or dealing with the above certificates in any manner. Any person(s) who has/have a claim in respect of the said shares should lodge such claim or claims at the Registered Office of the Bank within FIFTEEN DAYS from the date of publishing this notice, failing which the Bank will proceed to issue Letter of Confirmation in lieu of duplicate Share Certificates in respect of the said shares.

For CSB BANK LIMITED
Sd/- (SUJO VARGHESI)
COMPANY SECRETARY

Thrissur | October 16, 2025.

CSB BANK Limited
Regd. Office: "CSB Bhavan" St. Mary's College Road, Post Box No.502, Thrissur - 680 020, Kerala, India
Tel:-+91 0487 2333020 | Fax: 0487 2338764 | Website: www.csb.co.in | E-mail: investors@csb.co.in,
Corporate Identity Number: L65191KL1920PLC000175



SUVARNAYUG SAHAKARI BANK LTD.,PUNE.
Legal and Recovery Dept.
HEAD OFFICE :- 1102/10/11, MARANE HEIGHTS, BUDHWAR PETH, PUNE 02.
PHONE NO.-: 020 - 24489973

Possession Notice (Rule - 8(1))

(Under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

Where as, The Undersigned being the Authorised Officer of the Suvarnayug Sahakari Bank Ltd Pune. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002) & in exercise of power conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rule,2002 issued a Demand Notice dt 07/07/2025 calling upon the borrower Mrs.Bhondawe Snehal Suresh. To repay the amount Mentioned in the notice being **Rs.12,55,807.47** (In words Rs. Twelve Lakhs Fifty Five Thounsds Eight Hundred Seven Paise Forty Seven only) with further interest from **01/07/2025**, & other expenses within 60 days from the date of the said notice.

The borrower having failed to repay the amount **Rs.12,55,807.47** (In words Rs Twelve lakhs Fifty Five Thounsds Eight Hundred Seven Paise Forty Seven only) with further interest from **01/07/2025**, notice is here by given to the borrower and guarantors and the public at large that undersign has taken SYMBOLIC possession of the property described herein below in exercise of powers conferred on him under section 13(4) of said act read with the rule 9 of the said Rules on 15/10/2025,. The borrower and guarantors mentioned above in particular and the public at large is here by cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Suvarnayug Sahakari Bank Ltd.,Pune for an amount **As on 30/09/2025 Rs.12,59,242.47/-** (In words Twelve Lacks Fifty-Nine Thousand Two Hundred Forty Two Paise Forty Seven Only) and interest & other charges from 1/10/2025.

DISCRIPTION OF PROPERTY

All that Piece & Parcel of the Flat No-20 Area admg 434.73 Sq ft i.e.40.40 sqmt. Built Up on the Second floor in Building Known as Rajwada Gruh Prakalpa Constructed on Land bearing City Sr.No-375 to 384 (Nagar Palika Record Area 31.59 Sq mtr. Nagar palika Ghar No-651) Situated at Village Jukuri Tal.Purandhar Dist.Pune within the limit of Pune Zilla Parishad Pune Purandhar Panchayat Samittee Bounded as Follows East_ Flat No-19 West_ Flat No-21,South_ Passage North_ Open Space

Place : Pune
Date : 15/10/2025

SEAL

Authorised Officer
Suvarnayug Sahakari Bank Ltd. Pune

Business Standard



CAMPUS TALK



BS PROMOTIONS

KUSHAGRA 2025: A CONFLUENCE OF MANAGEMENT AND TECHNOLOGY

Grand Celebration at Nanavati Institute

The grand intercollegiate management festival "Kushagra 2025", organized by Maharshi Karve Stree Shikshan Samstha's Smt Hiraben Nanavati Institute of Management and Research for Women (HNIMR), concluded with great enthusiasm and success. Based on the theme "Management Meets Technology", this year's edition received an overwhelming response from students.

The festival featured a range of academic and competitive events such as Mock-Stock, Business Quiz, Pitch Tank, Treasure Hunt, Captura, and One Shot 60. More than 500 students from various colleges across Pune and Pimpri-Chinchwad participated in these competitions.

The event was inaugurated by Smt Vidyatai Kulkarni, Vice President of Maharshi Karve Sanstha, and Dr Priyanka Singh, Director of HNIMR. In her address, Dr. Singh stated, "Kushagra is not merely a platform for competitions, but a learning festival that nurtures creativity and provides an opportunity to experience the beautiful synergy of management and technology."

The winners of this edition included students from COEP, PUMBA, Sinhgad, AISSMS, and IMERT.

The successful execution of the event was made possible through the dedicated efforts of Dr Ashok Pawar, Dr Suparna Dhamdhare, Riya Abhyankar, Samrudhhi Kulkarni, along with the faculty, non-teaching staff, and student volunteers of the institute.

The institute extended heartfelt gratitude to its sponsors and supporters including Bank of Maharashtra, Janata Sahakari Bank, Katraj Dairy, Maharashtra Tea Trading Co., Mr Pramod Borse, and Mr Nitin Akolkar.

The valedictory ceremony was conducted with great zeal, where the winners were felicitated with trophies and certificates.

Through Kushagra 2025, HNIMR successfully imparted valuable lessons in practical learning, leadership, and teamwork to its students, truly embodying the spirit of management education with innovation and collaboration.

Dr Priyanka Singh
Director, HNIMR





संकेन्द्र बैंक ऑफ इंडिया
Central Bank of India

Business Support Department,
Central Bank Of India,
16th Floor, Chander Mukhi, Nariman Point,
Mumbai-400021, Phone -022- 6638 7863

NOTICE INVITING TENDER FOR PROPOSED EMPANELMENT/ ENGAGEMENT OF AGENCY FOR MEDIA WORKS

Tenders are invited from reputed and established Media Agencies. Prescribed application form and details can be uploaded online at <https://centralbank.abcpocure.com>. NIT can be viewed at Bank's website www.centralbank.bank.in. Any query/amendments/addendum related to the work will be updated on mentioned website only. Last date and time for submission of application is 11.11.2025 up to 3:00 p.m. Mumbai Date: 16.10.2025

Assistant General Manager,
Corp. Comm-BSD



MAHESH URBAN CO-OP. BANK LTD.: SOLAPUR
Head Office – 418, South Kasba, Solapur 413 007 Ph.No.0217 2742400
Email - mucbi001@gmail.com

RE-AUCTION - SALE NOTICE

(Security Interest Enforcement Rules, 2002)

(Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act 2002 i.e. SARFAESI Act,2002)

Whereas, the Authorized Officer of **Mahesh Urban Co-op. Bank Ltd., Solapur** has issued a demand notice under Section 13(2) of SARFAEST Act, 2002 and thereafter in exercise of powers under Section 13(12) of SARFAESI Act, 2002 has taken Physical Possession on 05/11/2024 of the following property mortgaged to Bank under Section 13 (4) of the SARFAESI Act, 2002 for recovery of Bank's dues. The bank has decided to sell the property of Borrowers/Property holder/Mortgagor/ Guarantor/Legal Heirs details herein below by way of Public Re-Auction as under on **"AS IS WHEREIS IS BASIS, AS IS WHAT IS BASIS & WHATEVER THERE IS BASIS & KNOWN-UNKNOWN ENCUMBRANCE"** for realization of Bank dues.

Sr. No	Name & Address of Borrower / Guarantors / Property holders / Mortgator / Legal Heirs
1.	M/s. Suresh Nandkumar Shingadgaonkar Partnership Firm (The Borrower/Property Holder/Mortgagor) R/o: Shop No.1, Warad Complex, 274,255, East Mangalwar Peth, Solapur-413 002 A) Shri. Suresh Nandkumar Shingadgaonkar (A Partner of Partnership Firm) R/o: Shop No.1, Warad Complex, 274,255, East Mangalwar Peth, Solapur-413 002 B) Smt. Laxmibai Nandkumar Shingadgaonkar (A Partner of Partnership Firm) R/o: Shop No.1, Warad Complex, 274,255, East Mangalwar Peth, Solapur-413 002 2. Mr. Mallikarjun Kallappa Alamanur (The Guarantor) R/o: Block No.36, Swami Samarth Hou. Soc., Near Prabhakar Mandir, Solapur-02 3. Nandkumar Ganapatrao Shingadgaonkar (Now Deceased) through legal heirs (The Guarantor/Property holder/Mortgagor) Legal Heirs of Nandkumar Ganapatrao Shingadgaonkar: - A) Smt. Laxmibai Wife of Nandkumar Shingadgaonkar B) Shri. Suresh Son of Nandkumar Shingadgaonkar C) Ku/Miss. Rupali Daughter of Nandkumar Shingadgaonkar Above 3 (A) to 3 (C) R/o: Plot No.2/1, Gat No.76/6, Siddhivinayak Co-Operative Housing Society, Near Tale Hipparga, North Solapur, Solapur-413 002
2.	Reserve Price Rs.33,82,920/- Earnest Money Deposit (10% on Reserve Price) Rs.3,38,292/-
3.	Description of the Secured Assets/ Immoveable Property - All that piece and parcel of property, belonging to Nandkumar Ganapatrao Shingadgaonkar (now deceased), situated within city limits of Solapur Municipal Corporation limit, bearing municipal house no. 1114 & City Survey No.1956 of area 78.06 Sq.mt. of district & sub-district Solapur, Taluka North Solapur. It is surrounded and bounded by – East: Road, South: City Survey No.1954, West: City Survey No.1959, & North: City Survey No.1957 & 1959
4.	Date of Re-auction, Time & Place: - Friday, 21/11/2025 Time 12:30 pm, Mahesh Urban Co-op. Bank Ltd, Solapur Head Office 418, South Kasba, Solapur 413 007
5.	Medium Term Other Securities (i.e., M/TOS A/c No.8) Rs. 18,24,361/- (Rupees Eighteen Lakhs Twenty-Four Thousand Three Hundred Sixty-One Only) together with interest from 01/04/2023 till date of payment along with penal interest @2%, incidental expenses, costs, charges etc

Term & Conditions of Re - Auction: -

1) The interested bidders shall be required to submit (along with application & KYC documents) their Earnest Money Deposit (EMD) 10% on Reserve Price through Cash/Demand Draft/Pay Order/RTGS/NEFT on or before re-auction day on any working day & hours during in favour of Mahesh Urban Co-op. Bank Ltd; Solapur. Please note that no cheques shall be accepted. No bidder shall be entitled to participate without depositing required earnest money.

2) The Property will not be sold below the Reserve Price.

3) To verify all related matters relating to government-semi-government dues (e.g. light bill, municipal tax, water bill, sara etc.) as well as property ownership rights, title, taxes, sara, debts, encumbrances (known-unknown) etc. It shall be the responsibility of the bidder; any kind of complaint or objection will not be taken into account.

4) The Earnest Money Deposit (EMD) of the successful bidder (highest bidder) shall be retained towards part of the sale consideration and the EMD of the unsuccessful bidder shall be refunded/ returned by Pay Order/RTGS/NEFT. The Earnest Money Deposit (EMD) shall not bear any interest.

5) The successful bidder shall have to deposit 25% of the sale price, adjusting the Earnest Money Deposit (EMD) already paid, immediately i.e. on the same day or not later than next working day of the acceptance of the bid price by Authorized Officer and the remaining 75% amount shall be paid to the Bank on/before 15th day from the date of re-auction/or subject to approval of extension application of the successful bidder.

6) If the borrower/guarantors/property holder/legal heirs/mortgagor/surety deposits the amount against the mortgaged property before the date of public re-auction, the public re-auction will be cancelled and the bid amount will be returned to the successful bidder, without any interest being paid on the said amount.

7) The Term and Conditions of the re-auction shall be read over in presence of participating bidders and displayed on the board before the start of the re-auction and same shall be binding on all bidders.

8) Authorized Officer is not bound to accept the highest offer and has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the re-auction without assigning any reason thereon.

9) Interested bidders should contact the Main Branch during the office hours, for any additional information relating to the properties on re-auction.

Place: Solapur
Date : 16/10/2025

Authorised Officer
Mahesh Urban Co-op. Bank Ltd; Solapur

- Announcement u/s SARFAESI Act -
Notice is hereby given to Borrower/Property holder/Mortgagor/Guarantors/legal heirs to clear all dues along with interest & expenses of bank before re-auction sale else the authorised officer will re-auction the secured assets as declared above.



केनरा बैंक Canara Bank

भारत सरकार का उपक्रम

A Government of India Undertaking

सिंडिकेट Syndicate

REGIONAL OFFICE NASHIK

4 th floor, Roongta Supremus, Tidke Colony, Chandak Circle, Nashik, 422002

SALE NOTICE

E-AUCTION DATE : 24/11/2025

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice Is Hereby Given To The Public In General And In Particular To The Borrower(s) And Guarantor(s) That The Below Described Immovable Property Mortgaged/charged To The Secured Creditor, The Symbolic Possession Of Which Has Been Taken By The Authorised Officer Of **Canara Bank., Will Be Sold On "as Is Where Is", "as Is What Is" And " Whatever There Is" On 24/11/2025** For Recovery of below Mentioned dues of the of Canara Bank from Respective Borrower / Guarantor mentioned below.

Sr. No.	Name and Address of Borrowers / Guarantors	Description of Immovable Properties	Possession Symbolic /Physical	Reserve Price (Rs.) EMD (Rs.)	Amount O/s. Liability (Rs.)	Bid Submission Date	Encumbrances	Authorized Officer Contact
1.	Borrower : M/s Shriram Traders Proprietor Mr. Vijay Pandurang Vangane Cts No 450, Shop No U-4 And 5, Raunak Apartment Daund Road A/p And Tal Shrigonda Dist Ahmednagar 413701 Guarantor : Mr. Amol Dattatray Nigade Nigade Wasti, Tandali Dhumal Shrigonda Dist Ahmednagar 413701	All That Part And Parcel Of Shop No U-5 (adm. 27.78 Sq. Meter) And Shop No U-6 (adm. Area 27.78 Sq.mtr) In Cts No. 450, Raunak Apartment, Daund Road, Shrigonda Town.owned By- Mr. Vijay Pandurang Vangane Boundary Shop No U-5 North- Road South- Lift East- Flat No 4/4 West- Shop No U-16 Boundary Shop No U-6 North- Road South- Parking East- Shop No U-5 West- Shop No U-7	SYMBOLIC POSSESSION	Rs. 42,95,000/- Rs. 4,29,500/-	Rs. 23,82,147.88 + Interest applicable & other Charges	On or Before Dt. 24/11/2025 at 11:00 am	NOT KNOWN	Shrigonda Branch (DPDC-2568) +91 9271069706
2.	Borrower : Mr. Vijay Pandurang Vangane Mandavang Road, Taluka Shrigonda District Ahmednagar 413701 Guarantor : Mr. Sanjay Maruti Nigade At Post Tandali Dhumal, Taluka Shrigonda District Ahmednagar 413701	All that part and parcel of Flat No 06, Wing A Building "Aundmarb", built up area 31.16 Sq.Mtr. Plot No 29-32, Gat No 1105/1, Shrigonda. Owned By: Mr. Vijay Pandurang Vangane Bounded: On the North by: Flat No A-7 On the South by: Flat No B-4 in B Wing On the East by: Flat No A-5 On the West by: Plot No 26 & 27	SYMBOLIC POSSESSION	Rs. 13,17,000/- Rs. 1,31,700/-	Rs. 8,11,980.53 + Interest applicable & other Charges	On or Before Dt. 24/11/2025 at 11:00 am	NOT KNOWN	Shrigonda Branch (DPDC-2568) +91 9271069706

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website M/s PSB Alliance Ltd (BAANKNET) or may contact Branch Manager, Canara Bank, during office hours on any working day. Portal of E-Auction:<https://baanknet.com/>

Date : 14/10/2025
Place : Ahmednagar

Authorised Officer
Canara Bank

डिबेंचरप्रश्नी दूध उत्पादकांचा गोकुळवर मोर्चा

केसरी वृत्तसेवा

कोल्हापूर : गोकुळ दूध संघाच्या डिबेंचरवरून संस्थाचालक, दूध उत्पादक शेतकरीविरुध्दगोकुळअसासंघर्ष सुरू झाला आहे. दूध उत्पादक शेतकऱ्यांनी आपल्या जनावरांसह जवाब दो मोर्चा काढला. शासकीय विश्रामगृहपासून गोकुळच्या कार्यालयापर्यंत हा भव्य मोर्चा काढण्यात आला. गोकुळ दूध संघाने डीबेंचरमध्ये मोठ्या प्रमाणात कपात केली आहे. त्यामुळे शेतकऱ्यांची दिवाळी गोड होत नाही, अशा पद्धतीचा आरोप संस्था चालकांनी केला आहे.

भाजप नेत्या आणि गोकुळ संचालिका शौमिका महाडिक या मोर्चांमध्ये सहभागी झाल्या आहेत. मोर्चाचे आयोजन करणाऱ्या शौमिका महाडिक यांनी स्पष्ट केले की, हे आंदोलन गोकुळ संस्थेच्या विरोधात नसून, शेतकऱ्यांच्या हक्काच्या पैशांसाठी

आंदोलक आणि पोलिसांमध्ये झटापट



कोल्हापूर : डिबेंचरप्रश्नी दूध उत्पादकांनी गोकुळ दूध संघाच्या कार्यालयावर काढलेला मोर्चा.

आहे. जी रक्कम डीबेंचरपोटी कापून घेण्यात आली आहे, ती तातडीने दूध उत्पादकांना आणि संस्थांना परत मिळावी, अन्यथा दूध बिलाच्या दरात

योग्य वाढ करण्यात यावी, अशी प्रमुख मागणी यावेळी करण्यात आली. या मागण्यांचे निवेदन गोकुळ प्रशासनाला देण्यात येणार आहे.

गतवर्षी पेक्षा ४० टक्के रक्कम

कपात केली असल्याचा आरोप

दरम्यान, गोकुळने प्राथमिक दूध संस्थांना डीबेंचर स्वरूपात याहीवर्षी भरघोस रक्कम देण्याचा निर्णय जाहीर केला आहे. मात्र, ही घोषणा फसवी असून, या रकमेमध्ये गतवर्षापेक्षा ४० टक्के रक्कम कपात केली असल्याचा आरोप दूध संस्थांकडून केला जात आहे. याबाबत चार दिवसांपूर्वी विरोधी गटाच्या संचालिका शौमिका महाडिक यांच्यासह संस्था प्रतिनिधींनी गोकुळचे कार्यकारी संचालक डॉ. योगेश गोडबोले यांना घेराव घालून विचारणा केली होती. गोकुळने फरक बिलातून सुमारे ४० टक्के रक्कम डिबेंचर म्हणून कपात केल्याने दूध संस्था संतप्त झाल्या आहेत.

विटा शहरात तब्बल १२०० दुबार नावे

युवक काँग्रेसचा आरोप : मतदार यादीत प्रचंड घोळ

केसरी वृत्तसेवा

विटा : विटा शहराच्या मतदार यादीत तब्बल १२०० हून अधिक दुबार नावे आहेत. काहींच्या वडिलांचे, पतींचे नाव नमुद नाही तर काहींचे पत्ते गायब झाले आहेत. ही सदोष यादी रद्द करावी, यादीमध्ये दुरुस्ती झाल्याशिवाय निवडणुका घेऊ नये अशी मागणी युवक काँग्रेसचे सरचिटणीस निखिल सुतार यांनी केली.

विट्यातील मतदार यादीच्या बाबतीत प्रचंड मोठा घोटाळा झाला असून शहरात

तब्बल १२०० हून अधिक दुबार मतदार आहेत. यामध्ये काही ठिकाणी तर केवळ गावाचेच नाव आहे, काही ठिकाणी केवळ व्यक्तीचे नाव आहे त्याचे आडनाव दिसून येत नाही, अशा व्यक्तींना चक्र मतदान ओळखपत्रे वितरित करण्यात आले आहेत. प्रचंड मोठ्या प्रमाणावर वयांचे घोळ घालण्यात आले आहेत. वडिलांच्या पेक्षा मुलांची वय जास्त दाखवण्यात आले आहेत. पत्ते वेगवेगळे दाखवण्यात आले आहेत. पत्नीचे नाव एका ठिकाणी पतीचे नाव एका ठिकाणी तर मुलांचे नाव तिसऱ्याच ठिकाणी असा फार मोठा विरोधाभास दिसून येत आहे. मतदार यादीत नमूद असलेली घर नंबर आणि मतदान ओळखपत्रावर नमूद असलेली नंबर यामध्ये तफावत दिसून येत आहेत. गार्गीचे तर घर

नंबरच नमूद केले नाहीत. घर एका ठिकाणी तर मतदान दुसऱ्याच ठिकाणी असे विचित्र प्रकार झाले आहेत.

झालेल्या प्रभाग रचनेनुसार वास्तविक पाहता त्याच प्रभागात रहिवासी असलेले मतदाराचे नाव त्याच ठिकाणी नमूद असणे आवश्यक होते, परंतु ते दुसऱ्या टोकाच्या प्रभागात गेले आहे. नियुक्त केलेल्या अधिकारी व कर्मचाऱ्यांच्याकडून अत्यंत सदोष असे काम झाले आहे. नावांची साधी पडताळणी झाली नाही. जे कर्मचारी शासनाने अधिकृत केले आहेत तेच आहेत का ? याची देखील सत्यता तपासणी गरजेचे आहे. प्रत्येक राजकीय पक्षांच्या कार्यालयातून मतदारांना फोन करून आपल्या सोयीनुसार मतदाराला ट्रान्सफर केले जात आहे. असे आरोप सुतार यांनी केले आहे.

*** न्युयॉर्क :** संयुक्त राष्ट्रांच्या मानवी हक्क परिषदेवर भारताची सलग सातव्यांदा निवड झाली. ही नियुक्ती २०२६ ते २०२८ या काळासाठी केली आहे. या संदर्भातील निवडणूक मंगळवारी झाली.

रवळनाथ हाऊसिंग फायनान्सच्या कर्मचाऱ्यांना दिवाळी बोनसचे वाटप

अध्यक्ष एम. एल. चौगुले

केसरी वृत्तसेवा

गडहिंग्लज : श्री रवळनाथ कों – ऑ प हा ऊ िं ग फ ा य ा न ा ं स सोसायटीच्या कर्मचाऱ्यांना दि व ा ळी सणानिमित्त बोनस देण्यात आला आहे. कर्मचाऱ्यांना एकूण २७ लाख ६७४ रुपये बोनस वितरित केला आहे, अशी माहिती रवळनाथचे संस्थापक अध्यक्ष एम.

एल. चौगुले यांनी दिली.

ते म्हणाले, सभासदांचा विश्वास कर्मचाऱ्यांचे सहकार्य आणि परिश्रम यामुळे संस्थेने प्रगतीचा चढता आलेख कायम राखला आहे. संस्थेच्या व्यावसायिक प्रगतीमध्ये कर्मचाऱ्यांचे योगदान मोलाचे राहिले आहे. त्यामुळे कर्मचाऱ्यांना दिवाळी बोनस देण्याचा निर्णय संचालक मंडळाने घेतला. यावेळी उपाध्यक्ष मीना रिंगणे, संचालक प्राचार्य डॉ. आर. एस. निळपणकर, प्रा. व्ही. के मायदेव, महेश मजती, श्रीमती उमा तोरागल्ली, सीईओ डी. के. मायदेव उपस्थित होते.

Dr.J.J.Magadum Trust's

Dr. J. J. Magdum Institute of Nursing Education (Code No.09172)

Shirol - Wadi Road, Jaysingpur, Tal - Shirol, Dist. – Kolhapur Phone No. 02322-226520

Website - www.jjmnursing.com

Admission Notification for AY 2025-2026

Basic B.Sc. (Nursing – 4 Year Duration)

Application are Invited for Institutional (Against vacant seats After Mop UP Round) & NRI Quota (Management)

- Candidate must submit application in person at Institute.
- Last Date of application received - 20th October,2025 (Up to 5.30 pm) & see details schedule on - www.jjmnursing.com
- Eligibility as per State Nursing CET cell
- Visit to State CET Cell for vacancy position & more information visit our website

Admission call - 7620008242, 9146676610, 9028830984.

Principal /Chairman

फॉर्म G साठीचे शुद्धीपत्रक उमरगा महाराष्ट्र येथे पेय उद्योगात कार्यरत जोगेश्वरी ब्रेव्हरीज प्रायव्हेट लिमिटेडसाठी स्वारस्य व्यक्त करण्यासाठी आमंत्रण (भारतीय नादारी आणि दिवाळखोरी मंडळाच्या नियमन ३६A च्या उप-नियमन १) अंतर्गत (कॉर्पोरेट व्यक्तीसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमन, (२०१६)		
नादारी आणि दिवाळखोरी संविता २०१६ आणि भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली २०१६ नुसार मराठी भाषेतील वृत्तपत्र केसरी-कोल्हापूर आवृत्ती आणि इंग्रजी भाषेतील वृत्तपत्र - बिर्मेस स्टॅण्ड-कोल्हापूर आणि उस्मानाबादसह औरंगाबाद आवृत्ती तसेच मराठी भाषेतील वृत्तपत्र पुढारी उस्मानाबादसह औरंगाबाद आवृत्ती या वर्तमानप्रमाणे दि. ११/१०/२०२५ रोजी प्रकाशित झालेल्या दि. ३०/१२/२०२५ रोजीच्या फॉर्म जी मध्ये पुढीलप्रमाणे बदल करण्यात आला आहे आणि त्यानुसार स्वारस्य व्यक्त करण्याची अंतिम तारीख १६/१०/२०२५ रव्न ३०/१०/२०२५ पर्यंत वाढविण्यात येत आहे. हे लक्षात घेता संपादक दफ्त अर्जदारांनी स्वारस्य व्यक्त करण्याचे प्रस्ताव सुधारित येव्हेनुसार डिजिटलुशन प्रोफेशनलकडे सादर करावेत जे खालीलप्रमाणे सुमरित आणि पुन्हा नमूद केले आहे.		
अ. नं.	संबंधित तपशील	
१.	कॉर्पोरेट कर्जदाराचे नाव वॉन/सीआयएन/एलएलपी क्रमांकसह	जोगेश्वरी ब्रेव्हरीज प्रायव्हेट लिमिटेड CIN: U15500PN2009PTC133602 पॅन : AACCCJ2521।
२.	नॉन्प्रीकृत कार्यालयाचा पत्ता	रि.स.क्रमांक २८६, सिंदे रिसिडेन्सी, रव्हडक कॉलनीजवळ, प्लॉट क्रमांक-११४, कोल्हापूर ४१६००५ महाराष्ट्र
३.	URL वेबसाइट	NA
४.	बहूतेक स्थिर मासमत्ता कुठे आहेत याची माहिती	D3, MIDC, उमरगा, उस्मानाबाद, महाराष्ट्र येथे असलेल्या उत्पादन युनिटमध्ये
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	३० KLPD
६.	गेल्या आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादने/सेवांचे प्रमाण आणि मूल्य	कॉर्पोरेट कर्जदाराचा व्यवसाय २०१४ पासून बंद आहे
७.	कर्मचाऱ्यांची/कामगारांची संख्या	कर्मचारी आणि कामगार नाहीत.
८.	दोन वर्षांचे शेवटचे उपलब्ध आर्थिक विवरणापत्रे (शेड्यूलसह), कर्जदारांच्या यादीसह अधिक तपशील येथे उपलब्ध आहेत.	संपादक निराकरण अर्जदार crip.jogeshwari@gmail.com वर ईमेल करून ते मिळवू शकतो.
९.	सहिलेच्या कलम २५(२)(इ) अंतर्गत निराकरण अर्जदारांसाठी प्राप्ता येथे उपलब्ध आहे.	संपादक निराकरण अर्जदारांना crip.jogeshwari@gmail.com वरून ते मिळवू शकतो.
१०.	स्वारस्य व्यक्त करण्याची अंतिम तारीख	३०.१०.२०२५
११.	संस्थेच्या निराकरण अर्जदारांची तापसुद्धी यादी जारी करण्याची तारीख.	१.११.२०२५
१२.	तापसुद्ध्या यादीवरील आक्षेप सादर करण्याची अंतिम तारीख	१४.११.२०२५
१३.	संस्थेच्या निराकरण अर्जदारांची अंतिम यादी जारी करण्याची तारीख.	२४.११.२०२५
१४.	संस्थेच्या निराकरण अर्जदारांना निवेदन, मुल्यांकन मॉड्युलस आणि निराकरण योजनांसाठी विनंती. माहिती जारी करण्याची तारीख.	२१.११.२०२५
१५.	संस्कृत योजना सादर करण्याची अंतिम तारीख.	२१.१२.२०२५
१६.	EOI सादर करण्यासाठी ईमेल आयडी	crip.jogeshwari@gmail.com
१७.	कॉर्पोरेट कर्जदारांच्या MSME म्हणून नोंदणी स्थितीची माहिती.	MSME नोंदणीकृत नाही

जोगेश्वरी ब्रेव्हरीज प्रायव्हेट लिमिटेडसाठी. नोंदणी क्रमांक IBB/।IPA-001/।P-।IP-01189/2018-2019/11935 असाइनमेंटच्या अधिकृततेची वैधता: ३१.१२.२०२५ IBB। कडे नोंदणीकृत पत्ता : १००४, टॉवर बी, सेल्टियाच्या स्पेसस, टोकेशी जीवराज रोड, शिवाडी, इकराव्या बंदर रोड, मुंबई शहर, महाराष्ट्र, ४०००१५. पत्रव्यवहार पत्ता: फिनविन टर्नअराउंड अँड रिव्हर्सवॉरिंग प्रायव्हेट लिमिटेड ६०५, ६ वा मजला, सल्टेक क्रेस्ट, मुंबई नगर रोड, अंधेरी (पूर्व), मुंबई, – ४०००५१. नोंदणीकृत ईमेल आयडी: setlars@gmail.com पत्रव्यवहारासाठी विशिष्ट ईमेल आयडी: crip.jogeshwari@gmail.com तारीख : १७.१०.२०२५, ठिकाण : मुंबई

तात्यासाहेब कोरे दूध संस्थेच्या दूध उत्पादकांचा सन्मान

केसरी वृत्तसेवा

मांगले : येथील तात्यासाहेब कोरे दूध संस्थेच्या वतीने संस्थेला जास्तीत जास्त दूध पुरवठा करणाऱ्या दूध उत्पादकांचा सन्मान आमदार विनय कोरे यांच्याहस्ते झाला. रोख रक्कम, शिल्ड असे बक्षिसाचे स्वरूप होते. वारणा सहकारी साखर कारखान्याचे संचालक विजय पाटील, मोहन पाटील, धनाजी नरुटे, सुमित पाटील, बाबासाहेब निकम यांची प्रमुख उपस्थिती होती.

यावेळी आमदार कोरे म्हणाले की, वारणा दूध संघाच्या कार्यक्षेत्रातील दूध पुरवठा करणारी अग्रेसर संस्था म्हणून तात्यासाहेब कोरे दूध संस्थेचे नाव आहे. वारणा नदी काठावरील मांगले गावाला दूध व्यवसायाची मोठी परंपरा आहे. दूध व्यवसायामुळे या परिसरात



मांगले : तात्यासाहेब कोरे दूध संस्थेच्या वतीने दूध उत्पादकांचा सन्मान करताना आमदार विनय कोरे. सोबत इतर मान्यवर.

परिवर्तन झाल्याचे दिसून येते. इतर ठिकाणी दूध व्यवसायात अडचणीत आला तरी वारणा दूध संघ अडचणीत येऊ शकत नाही. संधामार्फत दूध उत्पादकांसाठी वेगवेगळे प्रकल्प राबविण्यात येत आहेत. तात्यासाहेब कोरे दूध संस्थेचे संस्थापक शिवाजी निकम

यांनी सहकारात वेगळी ओळख निर्माण केली आहे.

यावेळी बाबासाहेब निकम यांचा सेवानिवृत्तीनिमित्त आमदार कोरे यांच्याहस्ते सत्कार करण्यात आला. यावेळी म्हैस दुधाचा जास्त पुरवठा करणाऱ्या सुहास शेवडे, जालिंदर चरापले, प्रकाश चौगुले,

डॉ. पी. बी. कुलकर्णी यांनी बधीर मूक शाळेतील दोन मुलींना घेतले दत्तक शाळेत खाऊ व नवीन गणवेश वाटप



शिराळा : डॉ. पी. बी. कुलकर्णी यांनी बधीर मूक शाळेतील दोन मुलींना दत्तक घेतले. यावेळी उपस्थित दिनेश हसबनीस.

केसरी वृत्तसेवा

शिराळा : श्री दत्त नागरी सहकारी पतसंस्था इस्लामपूरचे संस्थापक चेअरमन व विद्यमान संचालक डॉ. पी. बी. कुलकर्णी यांच्याकडून बधीर मूक शाळेतील दोन गरीब मुलींना दत्तक घेण्यात आले आहे. शिवानी जयवंत पाटील व तेजस्विनी गणेश कुंभार या दोन गरीब घरातील मुलींना दीपावली सणाचे औचित्य साधून गणवेश

वाटप केले तसेच या दोन गरीब मुलींची सर्व शैक्षणिक जबाबदारी त्यांनी स्वीकारलेली.

एक हात मदतीचा या संकल्पनेतून यापूर्वी शिवानी कांबळे व पूर्वा कांबळे या दोन मुलींनाही श्री दत्तनागरीपतसंस्थेचे संचालक दिनेश हसबनीस यांनी या दोन मुलींची सर्व शैक्षणिक जबाबदारी स्वीकारली आहे. प्रथम शाळेच्या मुख्याध्यापिका

जाहीर नोटीस

आमचे अशिल श्री.आदित्य सुरेश डोणकर, रा. आजरा, ता. आजरा यांनी दाखवले कागदपत्रावरून व तोंडी दिलेल्या माहितीचे आधारे व त्यांनी दिलेल्या अधिकाऱन्वये तमाम लोकांना या जाहीर नोटीसीने कळविण्यात येते की, मोजे कासार, कांडावा, ता. आजरा, जि. कोल्हापूर गावचे रज्ज्गतील जमिन गट नं. २४६/१० एकूण क्षेत्र हे. ६.८७.१० आर पो.खं हे ०.०५.०० आर. यापैकी द्रौपदी जयराम चाळके, पांडुरंग जयराम चाळके व वसंत जयराम चाळके यांचे नावांवरील हे ०.५२.६० आर. आकार रु. २.७३ पैसे वर नमुद पैकी क्षेत्राच्या चतुःसीमा पुढीलप्रमाणे : पूर्वेस : सदर गटापैकी आप्पा महादेव धुमाळ व बाबू जयराम डेळेकर यांची जमिन, पश्चिमेस : सदर गटापैकी गीता नारायण चाळके यांची जमिन, दक्षिणेस : सदर गटापैकी प्रकाश गुंडू मनुगुत्तकर यांची जमिन व आजरा पोळाव रस्ता, उत्तरेस: सदर गटापैकी संजय शंकर चाळके यांचे घर. या चतुःसिमत वर्णन केलेली गटायील क्षेत्र हे. ०.५२.६० आरची जमिन वर नमुद जमिनीचे मालक यांनी आमचे अशिलांना कायम खुबखुरेदी देणेचे ठरवलेले आहे. वर नमुद जमिन निर्वैध व निष्कर्जी असल्याचा निर्वाळा दिला आहे. त्यामुळे सदर मिळकतीवर कोणाचाही कालत्याही प्रकारचा हक्कसंबंध, बोजा, ताणगाहण, कुळबहिवाट व इजमेंतीही हक्क, तसेच पोटीगी, वारसा, वाटणी अशा अगर इतर कोणत्याही प्रकारचा हक्कसंबंध असलेस सदरची नोटीस प्रसिध्द झालेपासून ७ दिवसांचे आत कागदपत्रासह आमची खात्री करून घ्यावी अन्यथा मुदतीनंतर कोणाचाही सदर मिळकतीशी काहीही हक्कसंबंध असलेस तो त्यांनी जाणुनबुजुन सोडून दिला आहे, असे समजून आमचे अशिल वरील मिळकतीचे खुरेदीपत्र पूर्ण करून घेतील त्यानंतर कोणाचीही कसल्याही प्रकारची तक्रार ऐकून घेतली जाणार नाही, याची नोंद घ्यावी म्हणून दिली जाहीर नोटीस.

अॅड. सचिन शि. इंजल .
रा . शिवाजीनगर आजरा, जि. कोल्हापूर.
मो. नं. ९४२०७७७७६०

ग्रामपंचायत नरवाड, ता. मिरज, जि. सांगली

email-grampanchaytnarwad@gmail.com

जाहीर आवाहन

ग्रामपंचायत क्षेत्रातील सर्व फटाके विक्री करणारे व्यावसायिक व फटाक्यांचा वापर करणारे नागरिकांना याबाबे आवाहन करण्यात येते की, भारत सरकार अधिष्ठांना क्रमांक G.S.R. 682 (E) Date. ०५/१०/१९९९ अन्वये १२५ DB (AI) पेक्षा जास्त आवाज निर्माण करणाऱ्या फटाक्यांची निर्मिती, विक्री वापर करण्यास मनाई केली आहे. अशा फटाक्यांचे उत्पादन, विक्री किंवा वापर बेकायदेशीर आहे. मा. सर्वोच्च न्यायालयाने दिलेल्या निर्देशानुसार फटाक्यांमध्ये बेरियम सॉफ्ट, लिथियम, अर्सेनिक, लीड, मर्क्युरी, यासारखे घटक असणारे फटाके वापरण्यास पूर्णतः बंदी आहे. या घटकांमुळे विषारी वायू तयार होतात. हे वायू प्राणी व वनस्पती या दोघांना घातक आहेत. तसेच जनहित याचिका क्र. १५२/२०१५ मध्ये मा. उच्च न्यायालयाने दिलेल्या निर्देशानुसार फटाके विक्रेत्यांनी विस्फोटक व अधिनियम १८८४ आणि त्या अंतर्गत केलेले विस्फोटक नियम २००८ मधील प्रतिबंध व नियम यांची अंमलबजावणी करणे आवश्यक आहे. तरी फटाके विक्रेत्यांनी बंदी असलेले फटाके विक्री करू नयेत. तसेच फटाक्यांची विक्री पत्रांनीही घेऊनच करण्यात यावी. तसेच ग्रामपंचायत विष्णू क्षेत्रातील सर्व नागरिकांना आवाहन करण्यात येते की, महाराष्ट्र शासनाने माझी वसुंधरा अभियान ६.० अभियानामध्ये व मुख्यमंत्री समृद्ध पंचायतराज अभियान मध्ये ग्रामपंचायत सहभागी असलेले ग्रामसभा ठरावप्रमाणे फटाकेमुक्त, प्लॅस्टिकमुक्त, कचरामुक्त, प्रदूषणमुक्त, पर्यावरणपूरक ग्रीन फेस्टिव्हल व प्रदूषण विरहित सण उत्सव साजरे करण्याचा प्रयत्न करावा. सदर अभियानांतर्गत नागरिकांनी फटाक्यांचा वापर टाळावा, प्लॅस्टिकचा वापर टाळून कापडी किंवा कापडी पिशवीचा वापर करावा. सण समारोपामध्ये टाकावू वस्तूंचा (उदा. प्लास्टिक कप, पत्रावळी, द्राघ, पिशवी इ.) वापर टाळावा व पुनर्वापर करण्यायोग्य वस्तूंचा वापर जास्तीत जास्त करावा. न्यायव्यवपूरक, प्रदूषणमुक्त दिवाळी साजरी करावी. सण समारंभामध्ये लाऊडस्पीकरच्या आवाजाची पातळी ही जमातीक आरोधे संस्थेच्या मार्गदर्शक तत्वानुसार योग्य राखावी. ग्रामपंचायत शिंपूरने घोषित केलेल्या शांतता क्षेत्राच्या परिसरात हॉर्न, लाउडस्पीकर व फटाके वाढवण्यास मनाई आहे. तरी येणारा दिवाळी सण हिरित व पर्यावरणपूरक दिवाळी सण म्हणून साजरा करूया, तसेच सर्वजन आनंदी व सुरक्षित राहो, अशा सर्वांना माझी वसुंधरामय हार्दिक शुभेच्छा...

सही/-

ग्रामपंचायत अधिकारी

उज्ज्वला काशी अशोक आवळे

ग्रामपंचायत नरवाड,

ता. मिरज, जि. सांगली

सही/-

सरपंच

मार्सुती मंगल राम जमादार

ग्रामपंचायत नरवाड,

ता. मिरज, जि. सांगली

दिल्लीची हवा खराब
नवी दिल्ली : दिल्लीच्या हवेची गुणवत्ता अतिशय खराब असल्याचे पाच केंद्रांतील आकडेवारीवरून दिसून आले. खराब हवेच्या गुणवत्तेची पातळी बुधवारी ३०० च्या वर गेल्याचे दिसून आले. दिल्लीत हवेची गुणवत्ता तपासण्याची ४० केंद्रे आहेत. त्यापैकी ३८ केंद्राकडून माहिती उपलब्ध झाली आहे. त्यापैकी पाच केंद्रावरील हवेच्या गुणवत्तेचा निदेशांक खालावला असल्याचे दिसले. आनंदविहार येथे सर्वाधिक गुणवत्ता घसरून ती ३४५ वर पोहोचली आहे. मंगळवारी खराब गुणवत्तेचे प्रमाण २०१ होते. त्यात काल वाढ झाली आहे.

जाहीर नोटीस

सर्व तमाम लोकांना व विशेष करून शहर जत नगरपरिषद हद्दीतील तसेच ता. जत, जि. सांगली नगरपरिषद हद्दीतील व पंचकोशीतील लोकांना आमचे अशिल यांनी दिली माहिती, दाखविले कागदपत्रावरून व दिले अधिकाऱावरून मी अॅड. आर. एस. म्हमाणे, रा. जत या नोटीसीने कळविणेत येते की, **मिळकतीचे वर्णन :-** कसबे जत, ता. जत, जि. सांगली जत नगरपरिषद हद्दीतील शहर जत येथील बिशेरी मिळकतचा याचा जुना सं. नं. ७१८/२/ ब पैकी बिशेरीती प्लॉट नं. २५ चा न.प्रा. मा. क्र. ४५२ पैकी दक्षिण बाजूकडील पश्चिमेकडून गाळ नं. १ सोडून खोदोदा इमारत व खुली जागा याची हद्द पू. प. रुंदी आतल्या आत १० फुट व द.उ. रुंदी ५२ फूट एकूण क्षेत्रफळ ४८.४३ चौ. मी. यात १० १५ पत्रा इमारत व सेटींगलंडासह वर कलम १ मध्ये नमुद केलेली मिळकत ही श्रीमती गोविंदम्मा नोगेश्रवार शिवतुला यांचे स्वकषाजित खुरेदी मालकीची असून प्रत्यक्ष हक्कवहवाटीची आहे. खुरेदीपत्राप्रमाणे मिळकतीचे ७/१२ रेकॉर्ड सदरी करकार नं. १६१४४ अन्वये झालेली आहे. सदरील वर नमुद वर्णनाची मिळकतीबाबत श्रीमती गोविंदम्मा नोगेश्रवार शिवतुला यांनी आमचे अशिल डॉ. आकाश भिमु पुजारी यांचे बरोबर विक्रीबाबतचे नोटपईड करारपत्र कळून खुरेदीचा व्यवहार ठरविला आहे. वर नमुद मिळकत निवेध, निष्कर्जी विनोबाच्या विलअर मार्केटबल टायटल असलेबाबतची हमी ही श्रीमती गोविंदम्मा नोगेश्रवार शिवतुला यांनी आमचे अशिलास दिलेली आहे. तथापी सदर मिळकतीवर कोणाचा कसलाही हक्क कोणत्याही प्रकारे कायद्यास अप्रिमेत हक्क, हितसंबंध, बोजा व कळव वहित किंवा पोटीगी वगैरेसह कसलेही हक्क असल्यास ही नोटीस प्रसिध्द झालेपासून ७ (सात) दिवसांचे आत आमच्या नोटीसीमध्ये उपस्थित परत्यार भेटून व कागदपत्र दाखवून खात्री करून घ्यावी. तथापि वर नमुद मुदतीत कोणाचीही कसलेही तक्रार/हक्कत न आलेस आमचे अशिल वरील मिळकतीचा पूर्ण मोबदला देऊन नोंद खुरेदी दस्ताने खुरेदी चा व्यवहार पुरा करून घेतली व त्यानंतर कोणाचीही कसल्याही प्रकारची हक्काबाबतची तक्रार ऐकून घेतली जाणार नाही, याची नोंद घ्यावी, म्हणून दिली असे जाहीर नोटीस.

येणेप्रमाणे जाहीर नोटीस असे, **अॅड. अॅड. आर. एस. म्हमाणे,**
म्हमाणे कॉम्प्लेक्स, प्लॅट नं. १, जत ता. जत, जि. सांगली

जाहीर नोटीस

तमाम लोकांना विशेषतः मोजे गोंधळेबादी, ता. जत, जि. सांगली व परिसरातील सर्व लोकांना, कित्या संस्था, बँका इ. यांना या जाहीर नोटीसीने आमचे अशिल शालन आणण्यासह नरळे (लगापूचीचे वाण) सौ. शालन अतुल काळे (लग्नानंतरचे नाव) रा. निपाणी, ता. चिकोडी, जि.बेळगांव यांनी दिलेले माहितीवरून दाखविले कागदपत्रावरून व दिले अधिकाऱावरून या जाहीर नोटीसीने कळविण्यात येते की, **१) शेत मिळकतीचे वर्णन :** मोजे गोंधळेबादी, ता. जत, जि. सांगली येथील ग्रामपंचायत हद्दीतील शेत जमीन गट नं. २३/१, जिरायत क्षेत्र हे. ४.५३. आर, बागायत ०.०० आर, पो.ख. ०.२ आर, एकूण क्षेत्र हे. ४.५५.०० आर, एकूण आकार रु. १.५३ पैसे, यापैकी आमचे अशिलांचे हितसेस आलेले क्षेत्र २.०३.०० आकार रु.०.६९ पैसे. सामाईकातील मिळकत. येणेप्रमाणे वर नमुद शेतजमिन मिळकत यातील झाड, झुडूप, दांड, माती, दंतंगमुत वस्तुसहित व सर्व इजमेंतीही हक्कासहित मिळकत ही या जाहीर नोटीसीचा विषय आहे. **२)** कलम १ मधील शेत जमिन मिळकत ही आमचे अशिलांचे वडील कै. आण्णू दयाप्पा नरळे यांचे मालकी हक्क कजे बहिवाटीची होती. असे असता आमचे अशिलांचे वडील कै. आण्णू दयाप्पा नरळे हे दि. १६/०६/२०१५ रोजी मृत झालेने त्यांचे मृत्युपुश्चात आमचे अशिल हेव कमेव व सरळ कायदेशीर असलेने आमचे अशिलांची सदर मिळकतीचे रेकॉर्ड सदरी कै. नं. १४९३ ने नोंद झालेली आहे. आमचे अशिल हे सदर मिळकतीचे कजे बहीवाटीत असून ते सासरहून माहिऱ्या-उधरा दिवसाने गोंधळेबादी येथे ये-जा करून सदर मिळकत ही करून कसून बहीवाटीत आहेत. आमचे अशिल हे भोळसर स्वभावाचे असून त्यांना चांगल्या-वाईट गोष्टीं फारसे ज्ञान नाही. त्यामुळे ते तिहाईत लोकांचे भोळगवस्ती लोच विश्वास ठेवतात. आमचे अशिलांचे भोळसर स्वभावाचा गैरफायदा घेऊन वर नमुद मिळकतीचे गटायील श्री. प्रकाश बाबासो नरळे व गुंडोपंत बाबासो नरळे यांनी आमचे अशिलांचे वडीलांचे मृत्युनंतर सदर मिळकतीचे रेकॉर्ड सदरी

